

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

Appeal No. 42 of 2014

Dated : 14th August, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

**Federation of Karnataka Chamber
of Commerce & Industry**

..... Appellant(s)

Versus

**Bangalore Electricity Supply
Co. Ltd. & Anr.**

..... Respondent(s)

Counsel for the Appellant(s) : Proxy Counsel for Mr. Shridhar
Prabhu

Counsel for the Respondent(s) : Ms. Swapna Seshadri for R.1
Mr. Anand K. Ganesan for R.2

ORDER

We have heard the Learned Counsel for all the parties.

Written submissions have been filed by the Learned Counsel for the Appellant after serving copy on the other side. The Learned Counsel for the Respondents are directed to file their respective written submissions on or before 22.08.2014 after serving copy on the other side.

Judgment is reserved.

**(Rakesh Nath)
Technical Member
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**(Justice M. Karpaga Vinayagam)
Chairperson**